

Shiv Chandika Prasad, Shri
 Shukla, Shri S. N.
 Siddayya, Shri
 Siddheshwar Prasad, Shri
 Snatak, Shri Nar Deo
 Sonar, Dr. A. G.

Sursingh, Shri
 Tiwary, Shri D. N.
 Uikey, Shri M. G.
 Vyas, Shri Ramesh Chandra
 Yadab, Shri N. P.
 Yadav, Shri Chandra Jeet

MR. CHAIRMAN: The result* of the division is:

Ayes: 19; Noes: 113.

The motion was negatived.

MR. CHAIRMAN: I shall now put the amendment standing in the name of Shri Yashwant Singh Kushwah to the vote of the House.

Amendment No. 4 was put and negatived.

I shall now put the amendment standing in the name of Shri M. V. Krishnappa to the vote of the House.

Amendment No. 5 was put and negatived.

I shall now put the motion of Shri Kanwar Lal Gupta to the vote of the House.

श्री कान्वरलाल गुप्त : क्योंकि किसी भी जायज बात को नहीं माना गया है, इस बार हम भी वाक ब्राउट करते हैं ।

[Shri Kanwar Lal Gupta then left the House.]

MR. CHAIRMAN: The question is:

"That this House takes serious note of the agitation for separate State of Telengana and urges upon the Government to take necessary steps."

The motion was negatived.

SHRI RANGA: Mr. Chairman, Sir, may I draw your attention to the unfortunate statement made by the members that in the Andhra jails there are 2000 children and they are in danger of being killed or they are being killed? I would like to have an assurance from the hon. Home Minister whether first of all, there is any truth behind it, and that such a thing is not likely to happen at all.

SHRI Y. B. CHAVAN: I did say that she is making a statement which has no basis. It is not that anybody is being murdered or killed.

MR. CHAIRMAN: We shall now take up Private Members' business.

15.35 hrs.

HIGH COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL**

(Amendment of section 13 and the First Schedule.)

SHRI M. N. REDDY (Nizamabad): I beg to move for leave to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954."

The motion was adopted.

*The following Members also recorded their votes:—

AYES: Sarvashri Ranjeet Singh, Piloo Mody, Sharda Nand, and S. S. Kothari.

NOES: Sarvashri Shashi Bhushan and Naval Kishore Sharma.

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SHRI M. N. REDDY: I introduce the Bill.

control and regulation of foreign donations and aid".

The motion was adopted.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Eighth Schedule)

श्री ओम प्रकाश त्यागी : मैं विधेयक को पेश करता हूँ ।

श्री महाराज सिंह भारती (मेरठ) : मैं प्रस्ताव करता हूँ :

“कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की मुझे अनुमति दी जाए ।”

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India”.

The motion was adopted.

श्री महाराज सिंह भारती : मैं विधेयक को पेश करता हूँ ।

CONSTITUTION (AMENDMENT) BILL*

(Amendment of First Schedule)

श्री जार्ज फरनेंडो (बम्बई दक्षिण) : मैं प्रस्ताव करता हूँ :

“कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की मुझे अनुमति दी जाए ।”

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India”.

The motion was adopted.

FOREIGN DONATIONS AND AID REGULATION BILL*

श्री ओम प्रकाश त्यागी (मुरादाबाद) : मैं प्रस्ताव करता हूँ :

“कि विदेशी दान तथा सहायता पर नियंत्रण तथा उसके विनियमन के लिए उपबन्ध करने वाले विधेयक को पेश करने की मुझे अनुमति दी जाए ।”

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill to provide for the

श्री जार्ज फरनेंडो : मैं विधेयक को पेश करता हूँ ।

श्री शिवचन्द्र झा (मधुगनी) : मेरा एक व्यवस्था का प्रश्न है। नियम यह है कि गैर-सरकारी विधेयक अगर पेश करना हो तो उसके लिए एक महीने का नोटिस दिया जाए। मैंने पिछले महीने की 21-22 तारीख को एक विधेयक पेश करने के लिए अनुमति मांगी थी। मैं संविधान में आगे संशोधन करने वाला विधेयक पेश करना चाहता था। मैं फिलिबस्टर शब्द जुड़वाना चाहता था। उस विधेयक के बारे में मेरे पास लिखित रूप में कुछ नहीं आया है। मैंने दफ्तर से मालूम